

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 548/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES: ICICI Bank Ltd.
V/s.
Skandsoft Technologies Pvt. Ltd.

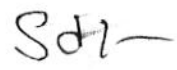
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

TCP/548 I & BP/(MAH)/ 2017.
ORDER.

1. None present.
2. This Petition is transferred from the Hon'ble High Court pertaining to recovery of Debt, therefore within the provisions of Section 433 (e) of the Old Act.
3. The Petitioner has not so far complied with the Statutory provisions of furnishing Form No.5 etc. Time is granted.
4. The Petitioner ~~be~~ directed to complete the statutory requirements on or before 22-05-2017.
5. The Transfer Application is therefore listed for hearing on **08-06-2017.**

Date: 19-04- 2017.


M.K. SHRAWAT
MEMBER (JUDICIAL)